

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**S. Tax Miscellaneous Application No. 77483 of 2019
AND
S. Tax Appeal No. 79266 of 2018**

Arising out of Order-In-Appeal No.275-277/JSR/2018 dt. 19/06/2018 passed by the Commissioner (Appeals), Central GST & CX, Ranchi.

Commr. of Central Excise & S. Tax, Jamshedpur
143, New Baradwari, Sakchi,
Jamshedpur, Jharkhand-831001

Appellant (s)

VERSUS

M/s. Ramkrishna Forgings Ltd.
Unit-I, Plot No. 6th, Asangi,
Tata Kandra Mani Road, Gamhria
Sarilkela, Jharkhand-832109

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO.MO/75022/2020 & FO/75035/2020

Date of Hearing : 06.01.2020
Date of Decision : 06.01.2020

PER P. K. CHOUDHARY:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

S. Tax Appeal No. 79266 of 2018

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

P. K. Choudhary)

Member (Judicial)

Pooja